



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / व्यापार महकमा

Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Nov/202223/8**DATED:** 17/11/2022Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Nov/202223/8 dated 17/11/2022 of Norms Committee - VI for the year 2022-23 was held on 17/11/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	CROWN IMPEX
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001313AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm in PH. The Committee noted that the firm is in the process of setting up the industry for manufacture of Poppy Seed Oil. The firm stated that the by-product i.e., De-Oiled Cake with 15% oil content will be sold in the domestic market and only 28% of cold preseed Poppy Seed Oil after extraction will be exported abroad. The firm also informed that no concrete import/export contacts are available and they are in the advance stage of finalisation. The Committee noted the Policy conditions governing the import of Poppy Seed and accordingly decided to call for NOC from the Central Bureau of Narcotics before finalisation of IO norms of Advance Authorisation for import of Poppy Seeds. The case stands deferred to 15.12.2022.	

Case No.	2 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	018305000773AM15
RA File Number	042404000195 AM15
Licence No and Date	0410159602/16/10/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	3 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	NUTRIVITA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM REVIW00002972AM23
RA File Number	039504000848 AM16
Licence No and Date	0310802344/08/02/2016
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e. Tech.2.. The case stands deferred to 15.12.2022	

Case No.	4 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM REVIW00002135AM23
RA File Number	062404000058 AM19
Licence No and Date	0610039087/09/01/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL); - As per the calculation 95.51 % is obtained as Processed Agar wood Chips from raw material. It means against import of 5500 kg Raw Chips, 5253.05 kg Processed Agar wood Chips can be obtained. But export is shown only 2750 Kg. 0.1% Agar wood oil can be obtained from waste, it means, there will be production of 5.5 Kg of oil and also low grade oil is also obtained from waste which is sold in Indian market, therefore to indicate the commercial value of low grade oil with enclosing invoice. . Also to give complete calculation for the licence quantity . - The exact quantity of Indigenous item perfumery compound is blended in oil/chips to be indicated. The case stands deferred to 15.12.2022.	

Case No.	5 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	018305000557AM20
RA File Number	062404000072 AM20
Licence No and Date	0610039372/19/12/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL); 1. As per the calculation 95.51 % is obtained as Processed Agar wood Chips from raw material. It means against import of 12000 kg Raw Chips, 1146.2 kg Processed Agar wood Chips can be obtained. But export is shown only 9600 Kg. 2. 0.1% Agar wood oil can be obtained from waste, it means, there will be production of 12 Kg of oil and also low grade oil is also obtained from waste which is sold in Indian market, therefore to indicate the commercial value of low grade oil with enclosing invoice. Also to give complete calculation for the licence quantity. 3. The exact quantity of Indigenous item perfumery compound is blended in oil/chips to be indicated. The case stands deferred to 15.12.2022.	

Case No.	6 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	SENSIENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	018305000620AM20
RA File Number	039504000978 AM20
Licence No and Date	0310834001/08/01/2020
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2;

- i) Chemical name, structure and mol.weight of Export and Import items.
- ii) Composition of Export items supported by COA.
- iii) Composition of Import items supported by CoA from Foreign supplier.
- iv) Stepwise process details with chemical reactions, mol.weight and % yield.

The case stands deferred to 15.12.2022.

Case No.	7 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM REVIW00003853AM23
RA File Number	039504000649 AM20
Licence No and Date	0310837364/23/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	8 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	018505000258AM21
RA File Number	082404000103 AM21
Licence No and Date	0810148243/28/07/2020
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.2022 and 06.07.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 15.12.2022.

Case No.	9 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00039895AM21
RA File Number	06AA04002281 AM21
Licence No and Date	0611000019/16/12/2020
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022, 11.09.2022 and 26.09.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.	
The case stands deferred to 15.12.2022.	

Case No.	10 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.08.2022 followed by reminders on 27.08.2022, 11.09.2022 and 26.09.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.	

The case stands deferred to 15.12.2022.

Case No.	11 / NC/6/MEET/Nov/202223/8
Case Status	Case Approved
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM REVIW00004064AM23
RA File Number	13AA04006269 AM21
Licence No and Date	1311000167/19/02/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. Import items may be allowed with Nil wastage of Relevant Specification & length and with accountability in Export. RA may take suitable consequential action accordingly.	

Case No.	12 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 23.09.2022, 08.10.2022 and 23.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	13 / NC/6/MEET/Nov/202223/8	
Case Status	Case Approved	
Party Name	A L PAPER HOUSE LLP	
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022	
HQ File Number	HQRNORM REVIW00004063AM23	
RA File Number	13AA04001828 AM22	
Licence No and Date	1311000320/07/05/2021	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;		
Export Item		
Paper Decorative Festivities Item (Paper Lamp, Star, Christmas tree, Hanging Deco)		375000.000 Pcs.
Import Item		
Magnet of Relevant Specification and size		Nett to Nett with Accountability in Export.
RA may take subsequent consequential action accordingly.		

Case No.	14 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00041003AM22
RA File Number	05AA04013685 AM22
Licence No and Date	0511002605/14/05/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.	

The case stands deferred to 15.12.2022

Case No.	15 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00123568AM22
RA File Number	10AA04001769 AM22
Licence No and Date	1011000406/24/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted the following observations furnished by CIFT vide communication dated 07.11.2022; "Though Herring (Clupea Harengus) and Sardine (Sardinella Longiceps) belong to the same family they are both different. The explanation given by Parayil food Products Ltd., Kerala dated 11.10.2022 to consider these two fishes as same is not satisfactory" The Committee consider the above observation of CIFT and decided to request CIFT to furnish the yield and wastage of both types of fish so that the NC can able to take a decision on this matter. The case stands deferred to 15.12.2022.	

Case No.	16 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022	

followed by reminders on 07.09.2022, 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 15.12.2022.

Case No.	17 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	MUQEEM & BROTHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM REVIW00003918AM23
RA File Number	05AA04053587 AM22
Licence No and Date	0511003776/22/07/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL); 1) The specification of export items and import items and to give total weight in kg basis for export and import items. 2. Net import content (in Kg) in each export item. 3. Chemical/Generic name of plastic sheet with thickness etc. 4. Complete calculation of requirement of raw materials (both imported and indigenous) indicating wastage separately. The case stands deferred to 15.12.2022.	

Case No.	18 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 28.08.2022 followed by reminders on 07.09.2022, 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 15.12.2022.

Case No.	19 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 15.12.2022

Case No.	20 / NC/6/MEET/Nov/202223/8
Case Status	Case Approved
Party Name	DUROFLEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00190179AM22
RA File Number	07AA04030304 AM22
Licence No and Date	0711001958/22/09/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;

Export item

S.No.	Description of Export	Nett Content of PU Foam in Kgs) in Export	Quantity
1	Bed/Mattress in dfernt sizes (8" Twin, 8" Queen, 8" Short Queen, 10" Full, 12" Queen)	2,61,985.35	20000.000

Import Items

S.No.	Description of Import	Quantity Allowed
1	Polyol 1(Polyether Polyol)	1.07 Kg/Kg of Polyether Polyol content on Nett weight of PU Foam in export
2	TDI (Toluene DI Isocynate)	1.07 Kg/Kg of Toluene DI Isocynate content on Nett weight of PU Foam in export
3	Polyol 3 (Polymer Polyether Polyol)	1.07 Kg/Kg of Polymer Polyether Polyol content on Nett weight of PU Foam in export
4	VE Polyol 2 (Polyporpylene Glycol)	1.07 Kg/Kg of Polypropylene Glycol content on Nett weight of PU Foam in export
5	FR Sock Knitted FR Fabric Containing (50% Glass fiber ad 50% Viscse with FR-220GSM	1.02 Sq. Metr/Sq. Metr content in Export
6	FR Thread	1.01 Kg/Kg content in export
7	Antiskid Inner Fabric (Polyester woven Fabric 100 GSM	1.02 Sq. Metr/Sq. Metr content in export
8	HVitsten Fabric of Rel GSM	1.02 Sq. Metr./Sq. Metr content in export

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 15.12.2022.

Case No.	22 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00254332AM22
RA File Number	30AA04022064 AM22
Licence No and Date	3011001383/16/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	23 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	NECTOR EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00255398AM22
RA File Number	07AA04037811 AM22
Licence No and Date	0711002386/17/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 27.09.2022, 12.10.2022 and 27.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	24 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred

Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00278754AM22
RA File Number	56AA04009621 AM22
Licence No and Date	5611000651/08/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.06.2022 followed by reminders on 06.07.2022, 27.09.2022, 12.10.2022 and 27.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	25 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and Date	3011001565/21/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	26 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and	1011000752/31/12/2021

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 27.09.2022, 12.10.2022 and 27.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	27 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	AMBA RIVER COKE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00324877AM22
RA File Number	03AX04000737 AM22
Licence No and Date	0311010724/20/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 27.09.2022, 12.10.2022 and 27.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	28 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of the firm are under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided	

to request MoFPI to expedite their comments.

The case stands deferred to 15.12.2022

Case No.	29 / NC/6/MEET/Nov/202223/8
Case Status	Case Approved
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00342880AM22
RA File Number	33AX04000020 AM22
Licence No and Date	3311000582/04/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech (NL), allowing the following inputs;

S.No.	Export Item	Quantity	Import Item	Quantity Allowed
1	Sanitary Pads (Ammy Maxi Ultra XL/XXL 240-325 MM)	28000.000 Kg	Air Laid Paper (60+/- 10% GSM)	7085.000 Kg
			Non Woven Hydrphili (20-25 GSM)	2856.000 Kg
			Non Woven Hydrphili (60+/-10%GSM)	1512.000 Kg
			Sap Paper (150+/-10% GSM)	734.44 Kg
			Easy tape in Rolls (25-30 MM)	78.000 Kg
2.	Sanitary Pads (Ammy Maxi Ultra XL/XXL 240-325 MM)	60600.000 Kg	Non Woven Hydrophilic (20-25 GSM)	5532.600 Kg
			Super Absorbent	4205.000 Kg
			Easy Tape in Rolls (25-30MM)	121.000 Kg
			Non Woven Hydrophilic (60+/-10%GSM)	821.300 Kg
			Tissue Paper 8 to 18 GSM	3707.000 Kg
			GI Fluff Pulp Untreated as per 4E	41127.000 Kg

RA may take subsequent consequential action accordingly.

Case No.	30 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00345976AM22
RA File Number	03AX04000408 AM22
Licence No and Date	0311011029/07/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 27.09.2022, 12.10.2022 and 27.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	31 / NC/6/MEET/Nov/202223/8
Case Status	Case Rejected
Party Name	BRITTO SEA FOODS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00354905AM22
RA File Number	32AX04000129 AM22
Licence No and Date	0411002632/14/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide letter dated 13.10.2022 has informed that due to economic crisis in the buying country, the export order has been cancelled. Accordingly no IO norms are being fixed. RA may check whether any imports against AA have been made and take subsequent consequential action accordingly.	

Case No.	32 / NC/6/MEET/Nov/202223/8
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Case Status	Case Rejected
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00356224AM22
RA File Number	13AX04000071 AM22
Licence No and Date	1311001009/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.04.2022 followed by reminders on 27.04.2022, 21.06.2022, 06.07.2022, 27.09.2022, 12.10.2022 and 27.10.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	33 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00362039AM22
RA File Number	07AX04000204 AM22
Licence No and Date	0711003271/21/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CFTRI for comments. The Committee decided to request CFTRI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	34 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred

Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00366389AM22
RA File Number	10AX04000062 AM22
Licence No and Date	1011000908/24/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted the following observations furnished by CIFT vide communication dated 07.11.2022; "Though Herring (Clupea Harengus) and Sardine (Sardinella Longiceps) belong to the same family they are both different. The explanation given by Parayil food Products Ltd., Kerala dated 11.10.2022 to consider these two fishes as same is not satisfactory" The Committee consider the above observation of CIFT and decided to request CIFT to furnish the yield and wastage of both types of fish so that the NC can able to take a decision on this matter. The case stands deferred to 15.12.2022.	

Case No.	35 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	NEWLY WEDS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00378685AM22
RA File Number	05AX04001057 AM22
Licence No and Date	0511010742/07/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	36 / NC/6/MEET/Nov/202223/8
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Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of DL of the firm are under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	37 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00404685AM22
RA File Number	24AX04000110 AM22
Licence No and Date	2411001476/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.2022, 06.07.2022, 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	38 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00405352AM22

RA File Number	24AX04000106 AM22
Licence No and Date	2411001483/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 21.06.2022, 06.07.2022, 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	39 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00406238AM22
RA File Number	05AX04001463 AM22
Licence No and Date	0511011446/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	40 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00406244AM22
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 05.07.2022 followed by reminders on 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 15.12.2022.

Case No.	41 / NC/6/MEET/Nov/202223/8	
Case Status	Case Approved	
Party Name	A L PAPER HOUSE LLP	
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022	
HQ File Number	HQRNORM APPLY 00410188AM22	
RA File Number	13AX04000115 AM22	
Licence No and Date	1311001134/31/03/2022	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;		
Export Item		
Paper Decorative Festivities item (Papaer Lamp, Star, Christmass tree, Hanging deco)		625000.000 Pcs.
Import Item		
Magnet (Relevant specification & Size)		Nett to Nett with Accountability in Export
RA may take subsequent consequential action accordingly.		

Case No.	42 / NC/6/MEET/Nov/202223/8	
Case Status	Case Deferred	
Party Name	ASIAN FOOD INDUSTRIES	
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022	
HQ File Number	HQRNORM APPLY 00410086AM22	
RA File Number	34AX04000304 AM22	
Licence No and Date	3411002076/31/03/2022	

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 17.05.2022 followed by reminders on 01.06.2022, 22.06.2022, 07.07.2022, 26.09.2022, 11.10.2022 and 26.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 15.12.2022.

Case No.	43 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00000269AM23
RA File Number	13AX04000011 AM23
Licence No and Date	1311001157/18/04/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 04.11.2022 in which the reply of the firm is awaited. The Committee decided to send reminder to the firm to furnish reply on an urgent basis.

The case stands deferred to 15.12.2022.

Case No.	44 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00000302AM23
RA File Number	08AX04000774 AM22
Licence No and Date	0811004730/19/04/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 10.09.2022, 23.09.2022, 08.10.2022 and 23.10.2022 in which the reply

of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 15.12.2022.

Case No.	45 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00000315AM23
RA File Number	13AX04000017 AM23
Licence No and Date	1311001162/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.11.2022 in which the reply of the firm is awaited. The Committee decided to send reminder to the firm to furnish reply on an urgent basis. The case stands deferred to 15.12.2022.	

Case No.	46 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00000353AM23
RA File Number	03AX04000241 AM23
Licence No and Date	0311014029/20/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	47 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	48 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	LIV LONG NUTRACEUTICALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00000835AM23
RA File Number	10AX04000053 AM23
Licence No and Date	1011001110/18/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	49 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred

Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00000903AM23
RA File Number	05AX04000522 AM23
Licence No and Date	0511012693/20/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 23.09.2022, 08.10.2022 and 23.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	50 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DESIGNCO
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001025AM23
RA File Number	05AX04000565 AM23
Licence No and Date	0511012784/27/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 23.09.2022, 07.10.2022 and 22.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	51 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001076AM23
RA File Number	05AX04000601 AM23
Licence No and	0511012869/30/05/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 23.09.2022, 07.10.2022 and 22.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	52 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001091AM23
RA File Number	07AX04000217 AM23
Licence No and Date	0711004140/31/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 23.09.2022, 07.10.2022 and 22.10.2022 in which the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 15.12.2022.	

Case No.	53 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001377AM23
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to	

request MoFPI to expedite their comments.

The case stands deferred to 15.12.2022

Case No.	54 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001378AM23
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	55 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001450AM23
RA File Number	05AX04000814 AM23
Licence No and Date	0511013264/17/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	56 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001513AM23
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	57 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001595AM23
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	58 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred

Party Name	KORE INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00001738AM23
RA File Number	08AX04000487 AM23
Licence No and Date	0811005382/29/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted the information furnished by the firm that the export item is sterilized Coriander Seeds. The Committee also noted that vide DL dated 11.11.2022 the firm has been asked to furnish following information; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.” The reply from the firm is awaited. The case stands deferred to 15.12.2022.	

Case No.	59 / NC/6/MEET/Nov/202223/8
Case Status	Case Rejected
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM REVIW00003857AM23
RA File Number	34AX04000312 AM23
Licence No and Date	3411002511/07/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has submitted review application for enhancement of wastage allowed. No information regarding scrap generated during the process & its sale value has been given by the firm. The Committee, therefore, decided to maintain "Status Quo" & maintained its earlier decision. RA may take subsequent consequential action accordingly.	

Case No.	60 / NC/6/MEET/Nov/202223/8
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Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application and reply of DL of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	61 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	62 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022

HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; i) Both the export & import items are same. The firm should explain the difference between export and import item. ii) The manufacturing activity involved on production of export item. iii) Earlier AA was rejected since both there was no manufacturing activity involved. iv) Earlier the AA for the same product was obtained from RA, Mumbai while the present AA has been taken from RA, Bangalore. The reason of taken AA for same product from different RAs. The case stands deferred to 15.12.2022.	

Case No.	63 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	64 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00002730AM23
RA File Number	13AX04000133 AM23
Licence No and Date	1311001398/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL); 1) Manufacturing process indicating application/uses of each import item in manufacturing the export items, indicating weight or surface area /cubic meter of export item. 2. Net Import content of each import item in the export item separately, indicating wastage calculation. If, the import item is consumable in nature, the same may be indicated with giving percentage value of consumable items against FOB value of individual export item. 3. Specifications with dimension of both import and export items. 4. Complete calculation for the requirement of inputs (both raw materials/component and Consumables) separately for each export item, giving evidence and justification. The case stands deferred to 15.12.2022.	

Case No.	65 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00002741AM23
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	66 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00002817AM23
RA File Number	10AX04000148 AM23
Licence No and Date	1011001320/29/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	67 / NC/6/MEET/Nov/202223/8
Case Status	Case Approved
Party Name	JAY DATTATRAY TRADING CO
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00003025AM23
RA File Number	08AX04000929 AM23
Licence No and Date	0811005935/09/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	68 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022

and Date	
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	69 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	70 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00003720AM23
RA File Number	05AX04001947 AM23
Licence No and Date	0511015304/14/10/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 15.12.2022

Case No.	71 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm has been forwarded to MoFPI for examination and furnishing comments.	
The Case stands deferred to 15.12.2022.	

Case No.	72 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00003813AM23
RA File Number	05AX04002044 AM23
Licence No and Date	0511015379/18/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	73 / NC/6/MEET/Nov/202223/8
Case Status	Case Deferred
Party Name	SYMEGA FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022
HQ File Number	HQRNORM APPLY 00003854AM23
RA File Number	10AX04000188 AM23
Licence No and Date	1011001407/20/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 15.12.2022	

Case No.	74 / NC/6/MEET/Nov/202223/8			
Case Status	Case Approved			
Party Name	ACTIONWARE INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202223/ 8 and 17/11/2022			
HQ File Number	HQRNORM APPLY 00003874AM23			
RA File Number	24AX04000184 AM23			
Licence No and Date	2411001943/21/10/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 furnished in the meeting, allowing the following inputs at 1.03 Kg/Kg content in export product i.e.,				
S.No.	Export Item	Quantity in Kg.	Import Item	Quantity in Kg
1	Articles made of Polypropylene (Household Articles i.e., Vegetable Crates, Laundry Basket)	20000.000	Propylene Copolymers	20600.000
2	Articles made of Polypropylene (Household Articles i.e., Water Jug)	20000.000	Propylene Copolymers	20600.000
3	Articles made of Polypropylene (Household	20000.000	Propylene	20600.000

	Articles i.e., Plastic Basket)		Copolymers		
4	Articles made of Polypropylene (Household Articles i.e., Tub, Bowl)	20000.000	Propylene Copolymers	20600.000	
5	Articles made of Polypropylene (Household Articles i.e., Chair, Table)	20000.000	Propylene Copolymers	20600.000	
6	Articles made of Polypropylene (Household Articles i.e., Plastic Chilly, Cutter, Hand Beater, Slush Maker, Juicer)	20000.000	Propylene Copolymers	20600.000	

RA may take subsequent consequential action accordingly.

MINUTES OF MANUAL AGENDA OF MEETING NO. NC/6/MEET/Nov/202223/8 dated 17.11.2022

Case No.M-19

Party Name: M/s
Godhawat Agro Pvt.
Ltd

Meet No/Date:
NC/6/MEET/Nov/202223/8,
17/11/2022

Rejected

M-19 HQ File :
01/85/171/00024/AM22-
DES.VI

RLA File :

Lic.No/Ecom No. and date

Subject: Review of fixation of norms in respect of 14 AAs of M/s Godhawat Agro Pvt. Ltd.

Decision: NC considered the case as per agenda and noted that the use of ‘fertilizers’ which does not get physically incorporated in the export product & also is not in the nature of fuel, oil & catalyst cannot covered under the Advance Authorisation Scheme framework & hence not admissible for duty-free imports for export of cut-flower.

In view of the above, the Committee rejected the review application of the firm and decided to maintain “Status Quo” of the decision taken in meeting No. 08/85 dated 24.02.2022.

RA may take subsequent consequential action accordingly.

M-20 **Case No.M-20**

Party Name: M/s
Goodricke Group Limited

Meet No/Date:
NC/6/MEET/Nov/202223/8,
17/11/2022

Rejected

HQ File :
01/85/171/00010/AM-
23/DES-6

RLA File :

Lic.No/Ecom No. and date

Subject: Application for extension of norms fixed by norms committee for export of “Instant Oolong Tea” against import of “Oolong Tea”

Decision: NC considered the case as per agenda and noted the reply of the firm dated 02.09.2022 forwarded by Falta Special Economic Zone vide letter 2(1)/G-2/2011/1523 dated 06.09.2022, that the firm does not have any production/consumption data for the last three years since they did not have any order for supply. Based on the above information, the Committee decided to reject the application of the firm for extending the validity of earlier fixed adhoc norms vide M.No. 11/18 dated 28.03.2018 for export of “Instant Oolong Tea” against import of “Oolong Tea”.

DC, FSEZ may take subsequent consequential action accordingly.

Case No.M-21

Party Name: M/s Ravi Foods Pvt Ltd. Meet No/Date: NC/6/MEET/Nov/202223/8, **Deferred**
17/11/2022

HQ File : HQRNORM RLA File : Lic.No/Ecom No. and date Deferred Date:
M-21 REVIW00002208AM23 15.12.2022

Subject: Fixation of norms for export of “Wafers & Wafer Rolls (Fruit Flavor)” against import of “Maida, Cane Sugar, RBD Palmolein, Food Flavors, Salt, Starch, Pectin, Carrageenan, Biobake, Pet granules (Bottle grade), Paper (50 to 150 gsm), Paper board (100 to 300 gsm)”

Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI & their comments are still awaited. The Committee decided to send reminder to MoFPI to expedite their comments.

The case stands deferred to 15.12.2022.

M22 **Case No. M-22**

Party Name: M/s. Glamy Candy Private Meet No/Date: NC/6/MEET/Nov/202223/8, **Approved**

Limited

17/11/2022

HQ File :

RLA File :

Lic.No/Ecom No. and date

01/85/050/00040/AM20/DES.VI

07/24/040/00025/AM20 0710114994 ; 31.05.2019

Subject: Application submitted by M/s. Glamy Candy Private Limited for fixation of norms on AA No. 0710114994 ; dated 31.05.2019 for export of “KCK lollipops 6g Sugar free lollipops” against import of “IMO Organic & Conventional Tapioca Powder 1800, Morlyne Paper stick White 3.2mm x 76mm”.

Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide mail dated 12.10.2022, allowing the following inputs;

S.No.	Export Item	Quantity in No.	Import Item	Quantity
1	KCK Lollipops 6g Sugar Free Lollipops	5700000.000	IMO Organic & Conventional Tapioca Powder	35455.000 Kg
			Morlyne Paper Stick White 3.2 mm x76 mm	As per Packaging Policy.

RA may take subsequent consequential action accordingly.

Case No. M-23

Party Name: M/s Indian
Products Private Limited
(Jayanti)

Meet No/Date:
NC/6/MEET/Nov/202223/8,
17/11/2022

Approved

M23

HQ File :

RLA File :

Lic.No/Ecom No. and date

01/85/171/00015/AM23/DES.VI

Subject: Clarification on Prior fixation of norms under Para 4.06 of HBP, 2015-20 in respect of spices where Customs Duty is more than 30%

Decision: NC considered the case as per agenda and noted that the firm M/s India Products Private Limited has sought clarification regarding prior-fixation of norms under Para 4.06 of HBP in respect of spices whose customs duty is more than 30%. In case of spices, the IO norms are fixed on the basis of SAR of Spices Board as per Policy Circular No. 12/2015-2020 dated 28.08.2018. Therefore, prior import is an essential pre-requisite for determination of yield which is dependent on origin & other agro-climatic conditions.

NC is of the opinion that in such cases, the AA should be issued by jurisdictional RA (without need for prior fixation of IO norms) & later export obligation discharged on the basis of SAR yield of Spices Board. The above may confirmed from Policy 4 Division & consequential Policy Circular issued, in case agreed to.

RA/DC may take subsequent consequential action accordingly.

Case No. M-24

Party Name: M/s Indian Products Private Limited (Jayanti)	Meet No/Date: NC/6/MEET/Nov/202223/8, 17/11/2022	Approved
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M24	HQ File : 01/85/17/00033/AM22/DES.VI	RLA File :	Lic.No/Ecom No. and date
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Subject: REQUEST FOR FIXATION OF SION FOR SPICES FOR EOU BY M/S INDIAN PRODUCTS PVT LTD (JAYANTI)-EOU

Decision: NC considered the case as per agenda and noted that the request of the firm M/s Indian Products Pvt. Ltd is for fixation of norms for spices for execution of export/import by EOUs. The Committee noted the comments furnished by EOU Division of Department of Commerce vide OM No. K.22022/01/2021-EOU dated 10th February, 2022 and also comments furnished by PC-VI Division of DGFT vide OM No. 01/92/180/76/AM23/PC-VI dated 03.11.2022 and decided that the norms of spices should be fixed on the basis of SAR of Spices Board in accordance to Policy Circular No.12/2015-20 dated 28.08.2018.

RA may take subsequent consequential action accordingly.
